

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL
JUDGE, DELHI (WEST)-02**

SUIT NO. /2020

Aachi Devi @ Anchi Devi

Plaintiff

Versus

1. Sh. Ram Kishan Verma
2. Smt. Bimla Devi
3. Hemant

Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:10/07/2020 (2.00 P.M to 2.10 P.M)

Present:- Sh. Neeraj Kumar Bansal, Ld. Counsel for plaintiff.
(Mobile No.9811632769) (E-mail ID of Sh. Neeraj Kumar Bansal:
bansalneeraj121@gmail.com)

Ms. Deepika Parchanda Madan, Ld. Counsel for
defendants. (Enrollment No.D/682/2002) (Mobile No.9212716016 &
9999656794) (advdeepjyoti@gmail.com)

1. The plaintiff has failed to file the affidavit of service and has failed to move an appropriate application for impleadment of MCD as directed vide order dt.24/06/2020.

2. Ld. Counsel for the plaintiff has submitted that he has not been able to contact his client for the last few days and there might be a settlement amongst the parties. He seeks an adjournment on the same ground.

On the other hand, counsel appearing for the defendants state that she would file her Vakalatnama within a week. Let the Vakalatnama be filed on behalf of defendants electronically within a week from today.

Put up for further proceedings on 31/07/2020.

A copy of this order be sent to the Ld. Counsel for plaintiff as well as counsel for defendants and also to the filing branch Tis Hazari Court, Delhi for uploading the same on the official website of the District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.10/07/2020

